The Employees Provident Fund and Miscellaneous Provision (Extension to Kohima, Mokok-Chung, Wokha, Zunheboto and Phek Districts) Act, 1980

Act 4 of 1980

Keyword(s):
Provident Fund, Employee, Employer
THE EMPLOYEES PROVIDENT FUND AND
MISCELLANEOUS PROVISION (EXTENSION TO
KOHIMA, MOKOKCHUNG, WOKHA,
ZUNHEBOTO AND PHEK DISTRICTS) ACT, 1980

(NAGALAND ACT NO. 4 OF 1980)

(Received the assent of the Governor on 5th May, 1980)

An

Act

To provide for the extension of the Employees Provident Fund
and Miscellaneous Provisions Act, 1952 to the Kohima, Mokok-
chung, Wokha, Zunheboto and Phek Districts in the State of
Nagaland.

It is hereby enacted in the Thirtieth year of the Republic of India
as follows:—

1. Short title.

This Act may be called and THE EMPLOYEES PROVIDENT
FUND MISCELLANEOUS PROVISIONS (EXTENSION TO
KOHIMA, MOKOKCHUNG, WOKHA, ZUNHEBOTO AND

2. Extension of Act

XIX of 1952 to Kohima, Mokokchung, Wokha, Zunheboto and
Phek districts in Nagaland. The Employees Provident Fund and
Miscellaneous Provisions Act, 1952, shall as from the commen-
cement of this Act, extend to the Kohima, Mokokchung, Wokha,
Zunheboto and Phek Districts in the State of Nagaland and shall
come into force therein on such date as the State Government
may, by notification in the Official Gazette, appoint.